

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO.1840
TO BE ANSWERED ON 16.03.2023**

CUTS AND MODIFICATIONS IN FILMS ORDERED BY CBFC

1840: DR. JOHN BRITTAS:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the grounds on which cuts and changes are effected in films by the Central Board of Film Certification (CBFC); and
- (b) the number of cuts and changes ordered by the CBFC and the number of films involved in this regard during the last five years, language-wise?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a): The Central Board of Film Certification (CBFC) examines a film in accordance with the Cinematograph Act, 1952, the Cinematograph (Certification) Rules, 1983 and the Guidelines issued there under for sanctioning the film for exhibition. The clause (iii) of sub-section (1) of section 4 of the above Act, prescribes that CBFC may direct an applicant to carry out such excisions or modifications in the film as it thinks necessary before sanctioning the film for public exhibition under any category.

(b) Data for the number of cuts and changes suggested during the film examination are not separately maintained.
